

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 127**

**Appeal No.50/241-242/PB/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 04.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Mr. Nikhil Jain, Adv.

For the Respondent : Mr. Adarsh Tripathy, Adv for R6..

**ORDER**

Learned counsel for the parties state that the settlement in writing may take further time and it is likely to be completed within three weeks.

List on 27.11.2018.

—sd—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd—

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**